

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 52 of 2013,
IA No. 78 of 2013 & IA 119 of 2013**

Dated : 29th April, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Tamil Nadu Generation & Distribution
Corporation Ltd.**

....Appellant(s)

Versus

Neyveli Lignite Corporation Ltd. & Anr.

... Respondent (s)

Counsel for the Appellant (s):

Mr. E.R. Kumar
Mr. Kumar Shashank
Mr. Galav Sharma
Mr. Pravin H Parekh, Sr.Adv.
Mr. Vishal Prasad

Counsel for the Respondent (s):

Mr. N.A.K. Sharma
Mr. K.R. Sasiprabhu
Mrs. Rakhi Mohanty

ORDER

Mr. Parekh, the learned Sr. Advocate for Appellant has begun his arguments in Appeal No. 52 of 2013.

Post the matter for further submissions on **09.07.2013**. In the meantime, Respondent is at liberty to file the reply within four weeks after serving copy on the other side. Similarly in cross Appeal No. 87 of 2013, the Respondent is at liberty to file the reply within four weeks after serving copy on the other side.

(Rakesh Nath)
Technical Member
Pg/ak

(Justice M. Karpaga Vinayagam)
Chairperson